

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT) No. 18 of 2021**

IN THE MATTER OF:

Axis Trustee Services Ltd & Ors. ...Appellants

Vs

SREI Equipment Finance Ltd.Respondent

Present:

For Appellants: Mr. Arun Kathpalia, Sr. Advocate along with Mr. Abyhishek Swaroop and Mr. Himanshu Viz, Advocates

For Respondent: Mr. Joy Saha, Sr. Advocate with Mr. Abhijeet Sinha, Ms. Shreyas Edupuganti, Mr. Dipen Chatterjee, Ms. Rusha Mitra, and Mr. Saptarshi Mandal, Advocates.

ORDER
(Through Virtual Mode)

19.02.2021 Heard learned Senior Counsel for the Appellant- Mr. Arun Kathpalia in I.A. No. 233 of 2021 for staying the operation of the impugned order dated 30.12.2020. Learned Sr. Counsel for the Respondent has raised the issue of maintainability of the Appeal and he intends to file certain documents in this regard.

Respondents are directed to file Reply Affidavit along with the documents within three days.

List the matter 'for Admission (After Notice)' on **3rd March, 2021 at 2:00 PM.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Kanthi Narahari)
Member(Technical)**